

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------|---------------|---|---|
| 04 | 29/03/2001 | <p>No time.</p> <p>Adjourned to 09.04.2001.</p> <p>S. J. M. Vice-Chairman 29/3/01</p> <p>Member (S).</p> | <p>for admission with interim order</p> <p>Regd 17-5-95 Bench</p> <p>08. No. 1 dt. 18-5-95</p> <p>Notice may be sent to the all respondents by regd. post with A.O.</p> <p>facte</p> <p>29/5</p> <p>29/5 A.O.</p> <p>A.O. soon.</p> <p>2.1 not returned.</p> <p>Opp. parties has no appearance.</p> <p>for further orders.</p> <p>Entd 19/6</p> <p>Registration</p> |
| 05 | 09/04/2001 | <p>Learned Counsel for the petitioner Shri G. Muduli is absent. There has been no request for adjournment. This is a 1995 matter where pleadings have been completed long ago. As the petitioner's Counsel is absent without any intimation, we have heard Shri U. B. Mishra, Learned Additional Standing Counsel for the respondents. The O.A. is dismissed for default.</p> <p>Vice-Chairman Member (S)</p> | |